



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat, Srinagar

Notification

Srinagar, the 27th of October, 2017

SRO 461.-In exercise of powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat, 1989, and in supersession of notification SRO 441 of 2017 dated 20th of October, 2017, the Government hereby appoint Shri Adil Shafi Rangrez, Advocate, Doda as Additional Public Prosecutor, for a period of one year for the Court of Additional District and Sessions Judge, Doda on terms and conditions as laid down in Government Order No. 1907-LD (A) of 2015 dated 22.06.2015.

By order of the Government of Jammu and Kashmir.


Sd/-
(Abdul Majid Bhat)
Secretary to Government

NO: LD (A) 2009/52-II

Dated: 27.10.2017

Copy to the:-

1. Ld. Advocate General.
2. Additional District & Sessions Judge, Doda.
3. Deputy Commissioner, Doda.
4. Sr. Superintendent of Police Doda.
5. Director Litigation, Jammu.
6. Mr. Adil Shafi Rangrez, Advocate, Doda.
7. SRO Section.
8. Concerned file.


(Khursheed Ahmad Bhat)
Assistant Legal Remembrancer